
(2021) 07 SEBI CK 0209

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 822, 823 Of 2021, Appeal No. 487, 488 Of 2021

Pooja Wadhwan And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 27-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0209

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Yugandhara Khanwilkar, Joby Mathew, Anshuman Sugla, Arihant Agarwal, Tanya Gupta, Joby Mathew, Chander Uday Singh, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar, Etc.

Judgement

1. We have heard the learned counsel for the parties. Order reserved. The proceedings may go on before the authority concerned but no final order will be passed till the delivery of the judgment.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.